

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar

**Subject:** Appointment of District Judges on ad-hoc basis.

**Reference:** Letter No. 12541-RG/GS dated 03-04-2024 from the Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.

**Government Order No. 5214-JK(LD) of 2024.**  
**Dated. 22 - 04- 2024.**

As recommended by the High Court of Jammu and Kashmir and Ladakh and in terms of rule 20 of the Jammu and Kashmir Higher Judicial Service Rules, 2009 sanction is hereby accorded to the extension in ad-hoc appointment of the following District Judges appointed vide Government Order No. 8630-JK(LD) of 2022 dated 13-10-2022 read with Government order No. 9103-JK(LD) of 2023 dated 21.06.2023 for a further period of six months or till the posts are filled up on regular basis, whichever is earlier with effect from the expiry of the date of their previous term i.e. 12-10-2023 or till the posts are filled up on regular basis, whichever is earlier:

1. Sh. Amarjit Singh Langeh.
2. Ms. Sandeep Kour.
3. Sh. Amit Kumar Gupta.
4. Sh. Sandeep Gandotra.
5. Sh. Anoop Kumar.
6. Sh. Farooq Ahmad Bhat.
7. Sh. Shabir Ahmad Malik.
8. Sh. Arvind Sharma.
9. Sh. Yash Pal Sharma.
10. Sh. Amit Sharma.
11. Sh. Khurshid-ul-Islam.
12. Ms. Arti Mohan.
13. Ms. Umi Kulsoom.
14. Sh. Pawan Kumar Sharma.
15. Sh. Iqbal Ahmad Masoodi.
16. Ms. Renu Dogra.

*for*

*Ushiel*

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17. Ms. Sudesh Sharma.
18. Ms. Spalzes Angmo.
19. Sh. Adnan Syed.
20. Sh. Khem Raj.
21. Sh. Dinesh Gupta.
22. Sh. Parvaiz Iqbal.

The aforesaid extension in the ad-hoc appointment shall be subject to the following conditions:

- i. The ad-hoc appointment of the District Judges shall be for a period of six months or till the regular selection /appointment is made, whichever is earlier;
- ii. The ad-hoc appointment shall not confer any right to claim seniority or any other superior right to the ad-hoc appointees viz-a-viz those who may be appointed pursuant to regular selection against director LCE quota; and
- iii. The ad-hoc appointees shall be reverted to the cadre of Civil Judges (Sr. Division )/Sub Judges in case they are not found fit for promotion to the post of District Judge after regular selection process or in case sufficient posts are not available for their promotion on regular basis.

**By Order of the Lieutenant Governor.**

**Sd/-  
(Achal Sethi)  
Secretary to Government**

No. Law-Jud/59/2021-10.

Dated. 22 -04-2024.

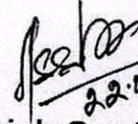
**Copy to the:**

1. Principal Secretary to Hon'ble Lt. Governor, J&K, Jammu.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner Secretary to Government, General administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
5. All concerned Judicial Officers.
6. Director Information, J&K, Jammu.
7. Director Archives, Archaeology and Museums, J&K, Jammu.

*Uhalia*

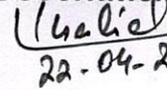
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8. Private Secretary to Chief Secretary for information of Chief Secretary, J&K.
9. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
10. I/C Website.
11. Government Order File.
12. Concerned File.

  
22.04.2024

(Ashish Gupta)

Additional Secretary to Government

  
22-04-2024.